

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)

BEFORE JUSTICE P.P. BHATT, HON'BLE PRESIDENT AND
SHRI G.S. PANNU, HON'BLE VICE PRESIDENT

ITA No.1041/Del/2019
Assessment Year : 2014-15

Shri Anoop Garg,
D-17, Suvidha Apartments,
Sector-13, Rohini,
Delhi – 110 085.
PAN : AAHPG8702C.
(Appellant)

Vs. Income Tax Officer,
Ward-39(3),
New Delhi.

(Respondent)

Appellant by : Ms. Umang Luthra, Advocate and
Ms. Surbhi Goel, CA.
Respondent by : Shri Jagdish Singh Dahiya,
Senior DR.

Date of hearing : 23.10.2020
Date of pronouncement : 23.10.2020

ORDER

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A)-13, New Delhi dated 14th November, 2018.

2. The assessee, vide letter dated 19th August, 2020 has requested for withdrawal of the appeal filed by him and stated that he has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 23rd October, 2020.

Sd/-
(G.S. PANNU)
VICE PRESIDENT

Sd/-
(JUSTICE P.P. BHATT)
PRESIDENT

VK.

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1. Appellant : **Shri Anoop Garg,**
D-17, Suvidha Apartments,
Sector-13, Rohini, Delhi – 110 085.
2. Respondent : **Income Tax Officer, Ward-39(3), New Delhi.**
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar